

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 413/2015

In the matter of:

M/s. Dinesh Kumar

..... **Petitioner**

VS.

M/s. AEI Lamination Pvt. Ltd.

..... **Respondent**

SECTION OF THE COMPANIES ACT: 433(e), 434 & 439

Order deliver on 03.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Shri Deepak Thukral, Advocate

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 on 14.6.2017. The petitioner has not filed proof of service to corporate debtor.

List the matter before the Hon'ble Principal Bench on 13.07.2017.

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(Shiv Ram Bairwa)
Registrar